

Goa Panchayat Raj (Application Of Panchayat Fund And Zilla Panchayat Fund) Rules, 2000

CONTENTS

1. Short title and commencement
2. Definitions
- 3 . Restrictions, conditions and limitations on expenditure from the Panchayat Fund or the Zilla Panchayat Fund

SCHEDULE 1 :- SCHEDULE

Goa Panchayat Raj (Application Of Panchayat Fund And Zilla Panchayat Fund) Rules, 2000

1. Short title and commencement :-

(1) These rules may be called the Goa Panchayat Raj (Application of Panchayat Fund and Zilla Panchayat Fund) Rules, 2000.

(2) They shall come into force at once.

2. Definitions :-

In these rules, unless the context otherwise requires,-

(a)"Act" means the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994);

(b)"section" means a section of the Act;

(c)"Panchayat Fund" means the Panchayat Fund constituted under section 161 of the Act;

(d)"Zilla Panchayat Fund" means the Zilla Panchayat Fund constituted under section 166 of the Act;

(e)words and expressions used but are not defined in these rules, shall have the same meaning as assigned to them in the Act.

3. Restrictions, conditions and limitations on expenditure from the Panchayat Fund or the Zilla Panchayat Fund :-

Subject to the provisions of the Act and the rules made thereunder and such general or special orders as the Government may from time to time make, the village or the Zilla Panchayat, shall incur expenditure out of the Panchayat Fund or the Zilla Panchayat Fund, as the case may be, for which provision has been made in the budget or funds are obtained by reappropriation duly approved, on the items specified in column (2) of the Schedule hereto to the extent as specified in the corresponding entries in column (3a) and (4a) of the Schedule:

Provided that no expenditure shall be incurred beyond the amounts specified in column 3(b) of the Schedule by the Village Panchayat and column 4(b) of the Schedule by the Zilla Panchayat, without the previous sanction of the Zilla Panchayat or the Government, as the case may be.

SCHEDULE 1

SCHEDULE

.style1 {font-family: Verdana}

-->

SCHEDULE (See Rule 3)

(Expenditure to be incurred from Panchayat Fund or Zilla Panchayat Fund)

Sr. No.	Particulars of expenditure	Expenditure that may be incurred by the Village Panchayat	Expenditure that may be incurred by the Village Panchayat with previous sanction of the Government	Expenditure that may be incurred by the Zilla Panchayat	Expenditure that may be incurred by the Zilla Panchayat with previous sanction of the Government
(1)	(2)	(3a)	(3b)	4(a)	4(b)
(1)	Payment of rent for occupation of building	Rs. 1000/- per month	Rs. 5000/- per month	Rs. 52,000/- per month	No limit.
(2)	Purchase of furniture	Rs. 50,000/- per annum	Rs. 50,000/- per annum	Rs. 50,000/- per annum	No limit

(3)	Purchase of Stationery	Rs. 5,000/- per annum	Rs. 20,000/- per annum	Rs. 25,000/- per annum	No limit.
(4)	Expenditure for provisions of tea or light refreshment in the meeting of Panchayat or Zilla Panchayat or Committees thereof	Rs. 100/- per meeting	Rs. 2,000/- per meeting	Rs. 2,000/- per meeting	Not exceeding Rs. 5,000/- per month.
(5)	Legal charges to the Advocates	Rs. 500/- in each case subject to a maximum of Rs. 5,000/- per annum to those Panchayats. Whose income is below one lakh & Rs. 10,000/- whose income exceeds one lakh per annum	Rs. 500/- in each case subject to a maximum of Rs. 10,000/- per annum	Rs. 500/- in each case subject to a maximum of Rs. 10,000/- per annum	Rs. 1,000/- in each case subject to a maximum of Rs. 20,000/- per annum.
(6)	Expenditure in connection with celebration of national festivals like Republic Day, Independence day, etc.	Rs. 500/- in each case limited to Rs. 5,000/- per annum	Rs. 2,500/- in each case limited to Rs. 12,000/- per annum.	Rs. 2,500/- in each case limited to Rs. 12,000/- per annum	Rs. 5,000/- in each case.
(7)	Expenditure for receptions, presentation for addresses and laying of foundation stones including advertisement	Rs. 1,000/- in each occasion limited to Rs. 3,000/- per annum	Rs. 6,000/- in each occasion limited to Rs. 20,000/- per annum.	Rs. 6,000/- in each occasion limited to Rs. 20,000/- per annum	Rs. 10,000/- in each case limited to Rs. 30,000/- per annum
(8)	Financial assistance to the families affected by natural calamities like fire, flood, heavy rains, coastal winds, cyclone earthquake, etc.	Maximum Rs. 500/- per family subject to availability of funds in annual budget	Maximum Rs. 25,000/- per family	Maximum Rs. 20,000/- per family subject to availability of funds in annual budget	Rs. 25,000/- in each case.
	Grants for reading room and libraries for	Rs. 1,000/- in each case	Rs. 3,000/- in	Rs. 5,000/- in	

(9)	purchase of newspaper, periodicals and books,	limited to Rs. 10,000/- per annum	each case limited to Rs. 50,000/- per annum	each case limited to Rs. 50,000/- per annum	No limit.
(10)	etc. Grants to Mahila mandals and balwadi	Rs. 500/- per institution limited to Rs. 6,000/- per annum	Rs. 1,500/- per annum per institution	Rs. 2,000/- per annum per institution	Rs. 5000/- per annum per institution.
(11)	Grants to educational service institution or organization	Rs. 1,000/- per annum per institution	Rs. 3,000/- per annum per institution	Rs. 5,000/- per annum per institution	Rs. 10,000/- per annum per institution.
(12)	Awarding prizes to crop competition, sports competition, etc.	Not exceeding Rs. 5,000/- per annum	Rs. 15,000/- per annum	Not exceeding Rs. 25,000/- per annum	Not exceeding Rs. 50,000/- per annum.
(13)	Contribution to exhibitions, conferences or seminars, training camps, workshop within or outside the jurisdiction of P.R.I.	Rs. 500/- in each case limited to Rs. 10,000/- per annum	Rs. 2,000/- in each case limited to Rs. 20,000/- per annum	Rs. 5,000/- in each case limited to Rs. 30,000/- per annum	Not exceeding Rs. 5000/- in each case limited to Rs. 50,000/- per annum.
(14)	Donations to registered Clubs, Societies, etc.	Not exceeding Rs. 5,000/- per annum	Not exceeding Rs. 15,000/- per annum	Not exceeding Rs. 20,000/- per annum	Not exceeding Rs. 25,000/- per annum.
(15)	Payment of wages to the labourers engaged for immediate development work	Not exceeding the rates fixed by the Government for skilled workers/ labourers limited to Rs. 5,000/- per annum	Not exceeding Rs. 100/- per labourer limited to Rs. 15,000/- per annum	Not exceeding Rs. 100/- per labourer limited to Rs. 20,000/- per annum	-
(16)	Advertisement on greetings, etc.	Rs. 2,000/- per annum	Rs. 8,000/- per annum	Rs. 10,000/- per annum	Rs. 10,000/- per annum
(17)	Purchase of Electrical goods	Rs. 10,000/- per annum to those Panchayats whose income is below one lakh and	-	-	No limit.

		Rs. 25,000/- whose income exceeds one lakh per annum			
(18)	Purchase of pesticides/germicides for sanitation, cleanliness	Rs. 10,000/- per annum to those Panchayats whose income is below one lakh and Rs. 25,000/- whose income exceeds one lakh per annum	-	-	No limit.